

LOK SABHA DEBATES

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*Friday, November 28, 1986/
Agrahayana 7, 1908 (Saka)*

*The Lok Sabha met at Eleven of
the Clock*

[MR. SPEAKER *in the Chair*]

MEMBER SWORN

Shrimati Manorama Singh (Banka)

ORAL ANSWERS TO QUESTIONS

[*English*]

**Raid on premises of construction
material companies for FERA
violation**

*366. SHRI BANWARI LAL PUROHIT : Will the Minister of FINANCE be pleased to state :

(a) whether the enforcement directorate officials at Bangalore have recently raided the residences and business premises of certain construction material companies for violation of the Foreign Exchange (Regulation) Act ;

(b) the details of the incriminating documents and Indian and foreign currency seized during the raids ;

(c) the details of the arrests made in this regard ; and

(d) the further action contemplated by Government against the persons involved ?

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THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): (a), (b), (c) and (d) A Statement is given below.

Statement

(a) Yes, Sir.

(b) Certain documents suspected to reveal transactions in violation of the provisions of Foreign Exchange Regulation Act, besides Indian currency amounting to Rs. 4,50,000 and foreign currency worth Rs. 25,000, have been seized by the Directorate of Enforcement (FERA) as a result of searches conducted on the office and residential premises of M/s. Nitco Construction Materials Pvt. Ltd. and its Directors and executives at Bangalore and New Delhi.

As the investigations are in progress, it would not be expedient in the interest of effective investigations to disclose further details at this stage.

(c) No arrest has been made in this regard.

(d) Appropriate action under the law, as warranted by the result of investigations, will be taken.

[*Translation*]

SHRI BANWARI LAL PUROHIT : Mr. Speaker, Sir, the question is that the hon. Minister formulates several schemes to augment foreign exchange, provides many incentives and tries his best to ensure that the foreign exchange earnings of the country increase more and more, but in spite of this we often read in the newspapers that these capitalists keep on indulging in bunglings. From the reply given by the hon. Minister it looks as if I was asking some defence secret which he cannot divulge. Have we not the right to know as to what has been stolen by a thief or what wrong has been done by someone ?